

Statement

(a) Between January and end of September, 1980 about 3.15 million metric tonnes of crude throughput was lost in the four refineries due to the blockade of oil supplies during the Assam agitation. Details of loss in the production of major petroleum products between January to end September, 1980 are estimated to be about 2647 thousand metric tonnes as per details given below:—

| | (000' tonnes) |
|---|---------------|
| Motor spirit/naphtha | 549 |
| Aviation Turbine Fuel/Kerosene . | 252 |
| High Speed Diesel/LDO | 1351 |
| Furnace oil/Low Sulphur Heavy stock | 495 |
| TOTAL | 2647 |

The approximate value of the above product losses during January—end September, 1980 comes to nearly Rs. 626 crores in terms of average international prices of these products.

(b) and (c) A number of steps have been taken to meet the situation arising out of this new contingency and the details thereof are as below:—

(i) The pumping of products in the Haldia-Barauni Pipeline was maximised and products were pumped into the Barauni Kanpur Pipeline for meeting the immediate requirement of Bihar and Eastern U.P.

(ii) The road movement of products was maximised by putting into service a larger number of tank lorries.

(iii) Rail movement of petroleum products by tank wagons was considerably improved by induction of new tank wagons as well as by monitoring of the movement of these tank wagons.

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(iv) Availability of the products was improved at the port locations by stepping up imports of diesel and kerosene.

(v) Supplies of Petroleum products to Fertilizer Plants and some other consumers were curtailed in order to improve movement of diesel and kerosene.

Non-issue of advertisements to newspapers involved in professional misconduct

*18. DR. RAFIQ ZAKARIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to stop its advertisements to such newspapers and journals which have been censured by the Press Council of India for professional misconduct; and

(b) if so, what are the details in this regard and by when this proposal is likely to be implemented?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b) There is a proposal to this effect from the Press Council of India. The matter is being examined by the Ministry of Law in consultation with the Ministry of Information & Broadcasting. A final view can be taken only after the suggestion is examined in all its details.

उच्च न्यायालयों में न्यायाधीशों की नियुक्ति के लिए पात्रता

*19. श्री राम भगत पासवान : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राज्यों के उच्च न्यायालयों में न्यायाधीशों की नियुक्ति के लिए सरकार ने आग्रह के भुगतान की कुछ न्यूनतम सीमा निर्धारित की है ;

(ख) क्या यह भी सच है कि संविधान में विहित अशिक्षित अर्हताएं